

**Central Administrative Tribunal
Madras Bench**

OA 310/01522/2018

Dated Friday the 9th day of November Two Thousand Eighteen

P R E S E N T

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
&
Hon'ble Mr. R.Ramanujam, Member(A)**

T. Natarajan
22/9, Manali New Town
Chennai – 600 103. Party-in-person

Vs.

Employees' State Insurance Corporation
(Repd. by its Deputy Director – Admin)
Regional Office, 143, Sterling Road
Chennai – 600 034. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To direct the respondent, not to allow the Secretary of the 'Pensioners' Association or his Associates to conduct the proceedings of the Pensioners' Association, so as to conduct the 'Interaction Meeting smoothly, without any interference and the pensioners will get more time to represent their grievance on medical side.

ii. to direct the respondents to conduct the Pensioners Interaction Meeting strictly according to the AGENDA sent to each Pensioner.”

2. It appears that the applicant is aggrieved that he is not being given adequate opportunity to speak in the meetings of pensioners organised by the respondents who allegedly hear only the Pensioners' Association to the exclusion of individual pensioners. He made complaints in this regard which was also followed by a private notice. At the time of hearing, he produces a copy of the reply dated 12.10.2018 received by him on 20.10.2018 which according to him is evasive. The said document is taken on record.

3. We have considered the matter. Evidently, the purpose of the meeting of Pensioners is to consider their grievances and suggestions. Accordingly, if any pensioner had a grievance he could appropriately raise it either individually or

more conveniently, through the Pensioners' Association if a large number of pensioners had a similar issue. It is not for this Tribunal to direct how the meetings should be conducted or comment on the manner in which they are conducted. It is for the respondents to take due note of complaints/grievances in this regard and make improvements within the time and resource constraints and strive to conduct the meetings in a manner that would enable them to achieve the objective thereof. No interference from the Tribunal is called for in the matter.

4. OA is disposed of with the above observations.

(R. Ramanujam)
Member (A)

09.11.2018

(Jasmine Ahmed)
Member(J)

AS